

Development of Mineral Resources

*2131. **Shri Bhagwat Jha Azad** : Will the Minister of Natural Resources and Scientific Research be pleased to refer to the reply given to Starred Question No. 1265 on the 31st August, 1955 regarding development of mineral resources and state the action Government propose to take in cases where locations and survey have been completed?

The Deputy Minister of Education (Dr. K. L. Shrimali) : When the surveys are completed, the results of such surveys are incorporated in the reports submitted by the investigating officers which are forwarded with suitable recommendations to the State Governments concerned. The next course of action—exploitation and development of minerals is the responsibility of the respective State Governments; it is as yet too premature to outline the course of action that should be taken, as the reports on completed surveys are not yet finalised.

Shri Bhagwat Jha Azad : In view of the fact that it was stated in reply to a question on the floor of the House that survey of items 12 and 13 has been completed, may I know whether the Central Government have thought it desirable in any of the strategic minerals to take up the working of the mines itself?

डा० के० एल० श्रीमाली : जैसा कि मैं ने निवेदन किया है, जितने आइटम्स हैं, उन सब का अलग अलग स्ट्रेजिज पर सर्वे हुआ है। अगर माननीय सदस्य किसी विशेष आइटम में रुचि रखते हैं, तो उस के सम्बन्ध में मैं उनको बता सकता हूँ। लेकिन इस परिस्थिति पर मामला नहीं पहुँचा है कि कार्यवाही की जाय और यह स्टेट गवर्नमेंट्स की जिम्मेदारी है।

Shri Bhagwat Jha Azad : I want to know whether in regard to 12 and 13 items in which the survey has been completed, any strategic mineral has been thought fit by the Central Government to set up mining work. Or, what was the use of such a survey then?

Dr. K. L. Shrimali : The position with regard to items 12 and 13 is that the surveys which have been partly completed have been included in the field programme of the Geological Survey of India for 1955-56, and work on this will be resumed; in the coming cold weather, the surveys will continue.

Shri V. P. Nayar : The hon. Deputy Minister said that after the survey it is the job of the State Governments to exploit the minerals. When the Government of India are aware that a particular mineral can be had from a particular place and that such a mineral is very urgently required in the context of our present economy, what steps do Government take in order to bring pressure on the States to exploit that particular mineral, and have there been any instances like that?

Dr. K. L. Shrimali : The Government of India are in continuous touch with the State Governments, and every effort is being made to exploit these minerals.

Inter-State Sales-Tax

*2132. **Shri S. N. Das** : Will the Minister of Finance be pleased to state :

(a) whether Government have given their consideration to the Judgment recently given by the Supreme Court concerning the levy of sales-tax on inter-State trade;

(b) if so, with what result; and

(c) whether any amendment of the Constitution in this respect is proposed?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah) : (a) to (c). The implications of the judgment are under consideration of Government at present.

Shri S. N. Das : May I know whether before this judgment, the opinions of the various State Governments were asked for with regard to this Sales-tax, and whether the opinions have been received by the Government?

Shri M. C. Shah : That was about inter-State sales-tax where certain action had to be taken by the State Governments, but in view of this judgment of the Supreme Court, it is not necessary. We had received replies from most of the States, only two States had not replied, but by that time the Supreme Court judgment has come, and so it is not necessary.

Shri S. N. Das : What are the State enactments that have been affected by this Supreme Court judgment?

Shri M. C. Shah : Those States which were levying inter State sales-tax on non-resident dealers are affected.

सेठ अचल सिंह : क्या मंत्री महोदय को मालूम है कि इंटर स्टेट ट्रेड पर सेल्स टैक्स लेने से व्यापार में रुकावट पड़ती है और इससे व्यापारियों को दिक्कत होती है ?

अध्यक्ष महोदय : इस बात का फ़ैसला तो सुप्रीम कोर्ट के जजमेंट से हो चुका है।

Pandit D. N. Tiwary : Will Government let us know the implication of the judgment, i.e., whether the States will have to refund the sales tax collected from the merchants, or not?

Mr. Speaker : Order, order. It is a matter between the States and the merchants.

Shri M. C. Shah : It is a matter for the States to see.

National Volunteer Force

*2102. **Shrimati Sushama Sen (on behalf of Shrimati Ila Palchoudhury):** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that members of the National Volunteer Force, when under training in Camp are provided with diet free of cost;

(b) if so, the general menu for their lunch and dinner; and

(c) the cost of diet per day per member?

The Deputy Minister of Defence (Sardar Majithia): (a). Yes.

(b) A statement is laid on the Table of the House. [See Appendix X, annexure No. 63].

(c) The cost varies from about Re. 1/- to Rs. 1/4/- per day per trainee.

Shrimati Sushama Sen : May I know whether they get any breakfast and afternoon tea, and if so, what is it that they get?

Sardar Majithia : Evening tea is just plain tea.

Shrimati Sushama Sen : For how many hours in a day (i.e. 24 hours) have these men to remain without any diet, and is the total quantity of food which is supplied to them, namely breakfast, lunch, tea and dinner considered to be sufficient to keep them in perfectly good health as a member of the Force, especially in view of the hard work that they do?

Sardar Majithia : About 80 per cent of the trainees have increased their weight, which shows that the food supplied is quite adequate.

Sangeet Natak Akadami

*2117. **Dr. Rama Rao (on behalf of Shri A. K. Gopalan) :** Will the Minister of Education be pleased to state:

(a) whether it is a fact that there is no representative of Kerala (Malayalam speaking areas) on the Central General Council of Sangeet Natak Akadami; and

(b) if so, the reasons therefor?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das) : (a) and (b) The representation on the General Council of the Sangeet Natak Akadami is not made on linguistic or regional basis but in accordance with para 10 of the Government Resolution No. F6-5/51-G2 (A) dated the 31st May, 1952, setting up the Akadami, copies of which are available in the Parliament Library.

Dr. Rama Rao : In view of the great histrionic talent of our Malayalee friends, particularly *kathakali* may I know why Government have not taken even one representative from that area?

Dr. M. M. Das : For appointing members to the General Council of the Sangeet Natak Akadami, certain rules have been framed, and these have been given in the resolution setting up the Akadami. Members are appointed according to these rules.

Dr. Rama Rao : May I know whether Government have received any memorandum from the Akhil Malabar Kendra Kala Samiti and if so, what action Government have taken on their representation?

Dr. M. M. Das : There is a provision in the resolution for 16 representatives to be elected by important organisations in the fields of dance, drama, films and music, recognised by the Akadami for the purpose of election. The election was recently held, and as a result of it 14 persons have been elected, and 2 are yet to be announced.

Shri V. P. Nayar : The question was whether it is a fact that there is no representative from Kerala. The answer given was that it is not on any linguistic basis that selection to this is made. I want to know whether it is a fact that today there is no representative from Kerala.

Dr. M. M. Das : As to whether today there is any representative from Kerala or not, I want notice. But I have stated....

Shri V. P. Nayar : In fact, that was the whole question. Will you kindly go through the question?

Mr. Speaker : I have gone through the question already. The hon. Parliamentary Secretary stated that 16 representatives are to be elected. Obviously each State cannot have a representative.